

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 704/GT/2025

Subject : Petition for revision of tariff of Faridabad Gas Power Station for the period from 1.4.2019 to 31.3.2024 after the truing-up exercise.

Petitioner : NTPC Limited

Respondent(s) : Haryana Power Purchase Centre

Date of hearing : **11.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it had furnished the additional information sought by the Commission, after serving a copy on the Respondent. He accordingly prayed that the order in the petition may be reserved.

2. None appeared on behalf of the Respondent, despite notice.
3. The Commission, after hearing the Petitioner, directed it to file the following additional information, after serving a copy to the Respondent, on or before **5.2.2026**:

Period 2019-24

Justification for the Additional Capital Expenditure (ACE)

- a) *Revised tariff filing forms with proper linkages. The Petitioner, vide ROP for hearing dated 16.9.2025, was directed to rectify the linking errors in Form 9 as the asset-wise additional capitalization claimed in Form 9 does not match with the ACE claimed in Form 9A. (e.g., add cap claimed for fire tender, CCTV etc.,).*
- b) *With regards to the additional capital expenditure where multiple regulations are mentioned, specific regulation for the claims is to be provided along with the technical justification and documentary evidence.*

O&M Expenses – Water Charges

- c) *Revised Form-19 depicting the breakup of water consumption for the plant and water charges claimed, clearly bifurcating the quantum of water (allocated and actual drawl), applicable rates, and corresponding water charges linked to actual generation, duly reconciled with the audited accounts.*



O&M Expenses – Security Charges

d) Break-up of the security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents and break-up of the same in CISF and non-CISF.

4. The Respondents are permitted, as a last opportunity, to file their replies, on or before **20.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **27.2.2026**.

5. Subject to the above, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

